

(f) The accounts of a financial year are closed by the 15th August of the following year. Thereafter, a minimum period of 4 months is required to prepare and supply the G. P. Fund statements to all the subscribers.

Amount paid by I.T.C. for use of Foreign Trade Marks

3587. SHRI S. S. DAS: Will the Minister of FINANCE be pleased to state:

(a) whether his Ministry are aware that Rupees 4.9 crores was paid by ITC to its parent company in England for the use of 'Foreign Trade Marks'; and

(b) has ITC got a clearance under Section 28(1)(c) of FERA, if so, the reasons therefor?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) No, Sir. No amount was allowed to be remitted by I.T.C. to its principals in the U.K. specifically for use of trade marks.

(b) Does not arise.

M/s. Sew Narayan Khub Chand, Calcutta

3588. SHRI PIUS TIRKEY: Will the Minister of FINANCE be pleased to state:

(a) what are the names of the concerns owned by M/s. Sew Narayan Khub Chand, Calcutta;

(b) what is the initial investment of M/s. Sew Narayan Khub Chand at the commencement of its business in the country;

(c) what is the total capital invested by this firm in each of their sister concerns at present;

(d) whether Indian Government have received any complaints relating to evasion of Income-tax;

(e) if so, what are the details thereof; and

(f) nature of action taken by the Government in regard thereto?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) M/s. Sew Narayan Khub Chand is a partnership firm which has been assessed to Income-tax from assessment year 1944-45. The Income-tax records do not indicate the names of the concerns in which M/s. Sew Narayan Khub Chand has invested or is interested.

(b) The initial investment at the commencement of its business is not available as per Income-tax records, as the matter is more than thirty years old.

(c) The information will be collected and placed on the Table of the House.

(d) No. Sir.

(e) In view of answer to part (d), does not arise.

(f) In view of answer to part (e), does not arise.

Provision for Major Subsidies for 1978-79

3589. SHRI A. ASOKARAJ: Will the Minister of FINANCE be pleased to state:

(a) what is the total provision for 1978-79 towards major subsidies set up by the Planning Commission; and

(b) what are the items and priorities for each item?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). The total provision for 1978-79 towards major subsidies *item wise* is indicated in the attached statement. Since these are already provided in Budget, the concerned Departments can utilise the allocations and the question of priorities does not arise.

Statements*Major Subsidies included in B.E. 1978-79.*

S. No.	Name of the subsidy	Ministry/Deptt.	Provision (Rs. in crores)
1	Food subsidy	Deptt. of Food	456.
2	Assistance for export promotion & market development	Ministry of Commerce	261*
3	Subsidies on vegetable oil	Deptt. of Civil Supplies & Co-operation.	8
4	Subsidies to indigenous manufacturers of phosphatic fertiliser	Deptt. of Agriculture	3
5	Subsidies for fertilizers under retention price scheme.	Deptt. of Chem. & Fertilizers	122
6	Subsidy on controlled cloth (Mill sector)	Deptt. of Industrial Development	21
7	Subsidy on import of cotton	Deptt. of Industrial Development	2
8	Interest subsidy to Khadi and Village Industries Commn.	Deptt. of Industrial Development.	10
9	Subsidy to Electricity Boards for levy aluminium	Deptt. of Power	20
10	Interest subsidy to IISCO	Deptt. of Steel	7
11	Subsidy to Bharat Gold Mines	Deptt. of Mines	9
12	Subsidy to New Industrial units in selected backward areas	Deptt. of Industrial Development.	15
13	Subsidy to Shipping Development Fund	Ministry of Shipping and Transport.	14
14	Subsidy for ship building industry	Ministry of Shipping and Transport.	7
15	Subsidy for Transport of Coal	Deptt. of Coal	6
	TOTAL (1-15)		1038

*Supplementary grant of Rs. 40 crores obtained in July, 1978.